

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-826/ND/2018

In the matter of:

One Two Three Greetings (India) Pvt. Ltd. ... Applicant
Vs.
Feel Free Solutions Pvt. Ltd. ... Respondent

Under Section: 9 of IBC.

Order delivered on 13.07.2018

CORAM

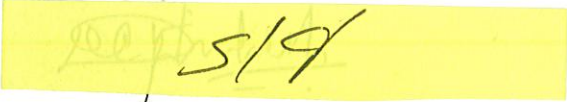
**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Sh. S.P. Singh Chawla, Adv.
For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. Learned counsel for the applicant undertakes to file the Form No. 2 with the name of IRP. For further consideration on 09.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**